

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 427
TO BE ANSWERED ON 28.11.2024**

GIG WORKERS IN THE COUNTRY

427. SHRI A. A. RAHIM:

Will the Minister of Labour and Employment be pleased to state:

- (a) the number of gig workers in the country and the number of female gig workers;**
- (b) whether there is any legal classification for gig workers, if not, whether there is any plan to make a legal framework; and**
- (c) whether Government has any schemes for the welfare of gig workers?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): As per an estimation by NITI Aayog vide its report titled "India`s Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21, including women, which is expected to rise to 23.5 million by 2029-30.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has been enacted by the Parliament.

The Code on Social Security, 2020 provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc.
